

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 107  
IA No. 91/JPR/2018  
IA No. 347/JPR/2020  
IA No. 438/JPR/2021  
IA No. 96/JPR/2019  
IA No. 97/JPR/2021  
IB No. 86(ND)2018  
Under Section 7 of IBC, 2016

**In the matter of:**

**Oriental Bank of Commerce** .... **Financial Creditor/Applicant**

**Versus**

**Mount Shivalik Industries Ltd.** ... **Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Erstwhile RP : Abhishek Anand, Adv.  
Pratibha Khandelwal, Erstwhile RP

**ORDER**

Heard Mr. Abhishek Anand, Adv. appearing on behalf of the Erstwhile RP. Ms. Pratibha Khandelwal, Erstwhile RP present in person. It is submitted by learned counsel for the Erstwhile RP that Civil Appeal No. 1143/2022 (Global Credit Capital Ltd. Vs. Sach Marketing Pvt. Ltd.) has been decided by the Hon'ble Supreme Court vide order dated 25.04.2024. E-copy of the same has been furnished by the learned counsel. In view of the judgment passed by the Hon'ble Supreme Court, list the matter along with all pending IAs on 02.07.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

May 15, 2024

M.S.